GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:4029 ANSWERED ON:18.12.2012 BULLETPROOF JACKETS Adhalrao Patil Shri Shivaji;Dharmshi Shri Babar Gajanan;Yaskhi Shri Madhu Goud

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has directed the States to strengthen the security infrastructure in their respective States;

(b) if so, the response of the States thereon;

(c) whether the Union Government has also directed the States to accord top priority to the procurement of bulletproof jackets and weapons;

(d) if so, the response of the States thereon;

(e) whether various States have requested the Union Government to regulate the use of ammonium nitrate urgently; and

(f) if so, the steps taken by the Union Government thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b) : 'Police' and 'law & order' are State subjects as per the VIIth Schedule to the Constitution of India. There are security infrastructure likes police stations, out posts, police lines and special branches functioning in the States to maintain law and order. It is the responsibility of the State Governments to maintain and strengthen the existing security infrastructure in their respective States. However, the Ministry of Home Affairs supplements the efforts and resources of State Governments through various measures such as deployment of Central Armed Police Forces (CAPFs) to assist the State Police Forces, sanctioning of India Reserve Battalions to the States, assistance to States for strengthening and modernizing the State Police Forces through the Scheme for Modernization of State Police Forces (MPF Scheme), reimbursement of security-related expenditure under the Security Related Expenditure (SRE) Scheme, assistance in training of State Police Forces through the Ministry of Defence, Central Police Organizations and Bureau of Police Research & Development, sharing of intelligence, bringing about inter-State coordination, etc.

(c) & (d) : The State Governments have been provided grants-in-aid under the MPF Scheme for purchase of bullet proof jackets and weapons as per the requirements projected in their Annual Action Plans which is approved by Ministry of Home Affairs under the provisions of the Scheme. The Central Government also extends necessary assistance to States through Central procurement of such items.

(e) & (f) : The Union Government has notified the Ammonium Nitrate Rules, 2012 vide notification dated 11th July, 2012 for regulating the manufacturing, storage, sale, use, transportation, import and export of Ammonium Nitrate. As per Rule 5 of the Ammonium Nitrate Rules, all the existing manufacturers, converters, users, transporters, sellers, possessors, importers, exporters shall apply for licence within six months and shall comply with the provisions of these rules within a period of one year from the date of publication of these rules.